

**Central Administrative Tribunal
Madras Bench**

OA 310/00847/2014

Dated Monday the 20th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P. Muthusamy
No. D-3, NPTI Complex
Block-14, Neyveli – 607 803. Party-in-Person

Vs

1. The Secretary
Ministry of Power & Chairman
Governing Council, NPTI
Shram Shakti Bhawan, Rafi Marg
New Delhi – 110 001.

2. The Director General
NPTI Complex, Sector – 33
Faridabad – 121 003 (Haryana). Respondents

By Advocate Mr. M.T. Arunan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicant. It is seen that the applicant was not present even on previous occasions i.e. on 19.08.19, 28.10.19, 18.12.19. Accordingly the matter was posted under the caption 'For Dismissal' to this day. Even today the applicant is absent. It seems that the applicant is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member(A)

AS

20.01.2020

(P. Madhavan)
Member (J)